

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 7/82-ALC4/2013 **MEETING DATE** : 27.06.2013

The Meeting No. 7/82 in the year 2013-14 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was scheduled to be held on 27.6.2013 but was actually held on 1.7.2013 under the Chairmanship of, Shri Mukesh Bhatnagar, Addl DGFT in Room No.11, Udyog Bhawan, New Delhi..

Following members were present:-

1. Shri D.N. Mathur, Advisor, Department of Pharmaceutical
2. Shri Jasbir Singh, Advisor, Department of Chemicals and Petrochemicals.
3. Shri R.C. Meena, Deputy Director General of Foreign Trade

Case No. B-72	M/s Lepro Herbals Pvt. Ltd.
Meeting no. 7/AM 14 Dated 1.7.2013	01/82/050/01652/AM 07/DES III
RLA File No. 05/24/40/00927/AM 07	Advance Authorisation No. 0510199597 dated 15.2.2007
Decision: The Committee recommended to condone the delay in the filing the representation. It was decided to forward the request of the firm for condonation to PRC for the approval of DGFT. With regard to enhancing the quantity of import item “Glycyrrhic Acid” for the export of Enoxolone EP/BP, the Committee decided to revise the quantity to 12.65 kg/kg for regularization purpose. Repeat licenses are not to be issued based on this decision. It was also decided to advice the firm to give specification of their import items along with Certificate of Analysis from foreign supplier in future otherwise the case would be decided on merits.	

Case No. B-73	M/s. Divis Laboratories Limited
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Meeting no. 7/AM 14 Dated 1.7.2013	01/82/50/00038/AM 12/DES III			
RLA File No. 09/24/040/00497/AM 11	Advance Authorisation No. 0910045589 dated 18.2.2011			
Decision: The Committee recommended to condone the delay in the filing the representation. It was decided to forward the request of the firm for condonation to PRC for the approval of DGFT.				
The case was discussed in the meeting and comments were given by the member from Department of Pharmaceuticals followed by written comments. In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/645/2012-PI(Norms) dated 3.7.2013, it was decided to revise the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Nateglinide	1 kg	1	D-Phenylanine	1.04 kg
		2.	Trans-4-Isopropyl Cyclohexane Carboxylic Acid	1.09 kg
		3.	N-Heptane	4.185 kg
Development Commissioner may take appropriate action as per the decision of Norms Committee.				

Case No. B-74	M/s. Dorf Ketal Chemicals (I) pvt. Limited
Meeting no. 7/AM 14 Dated 1.7.2013	01/82/50/1099/AM 12/DES III
RLA File No. 03/94/040/000586/AM 16	Advance Authorisation No. 0310658202 dated 5.10.2011
Decision: The case was discussed in the meeting and it was noticed that inadvertently incomplete name of the export product had been communicated to the firm. It was decided to amend the description of export product as "Chemical Antifoulant, Trade Name DA2339/DA2313/DA2316/DA2339-M/DA2394/DA2304-C/DA2309/DA 2331/DA 7315. It was also decided to amend the description of import item as Dinpropylamine/DNPA. Rest of the minutes would remain same. RA may take appropriate action as per the decision of Norms Committee.	

Case No. B-75	M/s. Blue Circle Organics Pvt. Limited, Mumbai
Meeting no. 7/AM 14 Dated 1.7.2013	01/82/50/01491/AM 12/DES III
RLA File No. 03/94/040/00757/AM 12	Advance Authorisation No. 0310682083 dated 15.2.2012
Decision: The Committee decided to reject the case as there was no justification for enhancement.	

Case No. B-76	M/s. Torrent Pharamaceutical Limited, Ahmedabad
Meeting no. 7/AM 14 Dated 1.7.2013	01/82/50/00966/AM 10/DES III
RLA File No. 08/24/040/001777/AM 10	Advance Authorisation No. 0810082718 dated 27.10.2009
Decision: The norms were ratified as per SION A 412, at 2% wastage against the applied wastage of 5.57%. The firm has requested either to allow higher wastage as applied by them or to allow them to pay customs duty on the difference between applied quantity and the quantity ratified by NC, on the API imported from the Un-registered sources. Keeping in view the provisions contained in Policy Circular NO. 18 dated 30.10.2007, the committee decided to consider the request of the firm subject to the following conditions: • The firm shall produce Production, Actual consumption of Acemetacin relevant against the present Advance Authorization duly certified by Central Excise Authorities. • The firm shall pay customs Duty+ Interest etc. as per policy on the import from Un-registered sources in excess of the wastage allowed by NC. • The firm shall produce No Objection Certificate from DCGI/Jurisdictional Drug Controlling Authority.	

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-77	M/s. Torrent Pharamaceutical Limited, Ahmedabad
Meeting no. 7/AM 14 Dated 1.7.2013	01/82/50/00826/AM 13/DES III 01/82/050/00907/AM 13/DES III 01/82/050/00719/AM 13/DES III 01/82/050/00962/AM 13/DES III 01/82/050/01291/AM 13/DES III 01/82/050/00370/AM 13/DES III
Advance Authorisation No.	0810115144 dated 14.9.2012 0810116239 dated 9.11.2012 0810116742 dated 7.12.2012 0810116756 dated 10.12.2012 0810117848 dated 28.1.2013 0810118081 dated 21.3.2013
Decision: The norms were ratified as per SION A 412, at 2% wastage against the applied wastage of 5.57%. The firm has requested either to allow higher wastage as applied by them or to allow them to pay customs duty on the difference between applied quantity and the quantity ratified by NC, on the API imported from the Un-registered sources. Keeping in view the provisions contained in Policy Circular NO. 18 dated 30.10.2007, the committee decided to consider the request of the firm subject to the following conditions: • The firm shall produce Production, Actual consumption of API relevant against the present Advance Authorization duly certified by Central Excise Authorities. • The firm shall pay customs Duty+ Interest etc. as per policy on the import from Un-registered sources in excess of the wastage allowed by NC. • The firm shall produce No Objection Certificate from DCGI/Jurisdictional Drug Controlling Authority. RA may take appropriate action as per the decision of Norms Committee.	

Case No. B-78	M/s. Torrent Pharamaceutical Limited, Ahmedabad
Meeting no. 7/AM 14 Dated 1.7.2013	01/82/50/171/00073/AM 13/DES III
RLA File No. 08/93/040/00197/AM 11 08/93/040/00094/Am 11	Advance Authorisation No. 0810092846 dated 6.10.2010 and 0810089877 dated 22.6.2010
Decision: The norms were ratified as per SION A 412, at 2% wastage. The firm has requested either to allow higher wastage as applied by them or to allow them to pay customs duty on the difference between applied quantity and the quantity ratified by NC, on the API imported from the Un-registered sources. Keeping in view the provisions contained in Policy Circular NO. 18 dated 30.10.2007, the committee decided to consider the request of the firm subject to the following conditions: • The firm shall produce Production, Actual consumption of Loratadine relevant against the present Advance Authorization duly certified by Central Excise Authorities. • The firm shall pay customs Duty+ Interest etc. as per policy on the import from Un-registered sources in excess of the wastage allowed by NC. • The firm shall produce No Objection Certificate from DCGI/Jurisdictional Drug Controlling Authority. RA may take appropriate action as per the decision of Norms Committee.	

Case No. B-79	M/s. Torrent Pharamaceutical Limited, Ahmedabad
Meeting no. 7/AM 14 Dated 1.7.2013	01/82/50/01274/AM 10/DES III
RLA File No. 08/93/040/00177/AM 10	Advance Authorisation No.

RLA File NO. 08/24/040/001 / / /AM 10	Advance Authorisation NO. 0810085981 dated 25.01.2010
Decision: The norms were ratified as per SION A 412, at 2% wastage against the applied wastage of 5.57%. The firm has requested either to allow higher wastage as applied by them or to allow them to pay customs duty on the difference between applied quantity and the quantity ratified by NC, on the API imported from the Un-registered sources. Keeping in view the provisions contained in Policy Circular NO. 18 dated 30.10.2007, the committee decided to consider the request of the firm subject to the following conditions: • The firm shall produce Production, Actual consumption data of relevant API, duly certified by Central Excise Authorities. • The firm shall pay customs Duty+ Interest etc. as per policy on the import from Un-registered sources in excess of the wastage allowed by NC. • The firm shall produce No Objection Certificate from DCGI/Jurisdictional Drug Controlling Authority. RA may take appropriate action as per the decision of Norms Committee.	

Case No. B-80	M/s. Torrent Pharamaceutical Limited, Ahmedabad
Meeting no. 7/AM 14 Dated 1.7.2013	01/82/50/00831/AM 13/DES III 01/82/50/00825/AM 13/DES III 01/82/50/001415/AM 13/DES III 01/82/50/01419/AM 13/DES III
RLA File No. 08/24/040/00241/AM 13 08/24/040/00343/AM 13 08/24/040/00196/AM 13 08/24/040/00394/AM 13	Advance Authorisation No. 0810115743 dated 12.10.2012 0810114835 dated 7.9.2012 0810117768 dated 23.1.2013

00/24/040/00037/AM 10	0810119018 dated 5.3.2013
Decision: The norms were ratified as per SION A 412, at 2% wastage against the applied wastage of 5.57%. The firm has requested either to allow higher wastage as applied by them or to allow them to pay customs duty on the difference between applied quantity and the quantity ratified by NC, on the API imported from the Un-registered sources. Keeping in view the provisions contained in Policy Circular NO. 18 dated 30.10.2007, the committee decided to consider the request of the firm subject to the following conditions: • The firm shall produce Production, Actual consumption data of relevant API duly certified by Central Excise Authorities. • The firm shall pay customs Duty+ Interest etc. as per policy on the import from Un-registered sources in excess of the wastage allowed by NC. • The firm shall produce No Objection Certificate from DCGI/Jurisdictional Drug Controlling Authority. RA may take appropriate action as per the decision of Norms Committee.	

Case No. B-81	M/s Alembic Limited
Meeting no. 7/AM 14 Dated 1.7.2013	01/82/50/00095/AM 10/DES III 01/82/050/00323/AM 10/DES III
RLA File No. 34/24/040/00018/AM 10 34/24/040/00041/AM 10	Advance Authorisation No. 3410024139 dated 8.5.2009 3410024500 dated 19.6.2009
Decision: The Committee decided to advice RA to calculate the norms for Azithromycin tablets on the basis of Norms earlier given by the Committee in their meeting no. 17/82 dated 21.7.2009 for the export product Azithromycin Step IV and norms ratified by the NC in their meeting no. 22/82 dated 30.8.2011 for export of Azithromycin Tablet 250 mg, Azithromycin Tablet 500 mg	

22/02 dated 30.8.2011 for export of Azithromycin Tablet 250 mg, Azithromycin Tablet 500 mg and Azithromycin Tablet 600 mg. It was also decided to forward a copy of the minutes of both the above said export products to RA for calculation.

Case No. B-82	M/s. ADI Fine chem Limited (Formerly known as H.K. Finechem Limited)
Meeting no. 7/AM 14 Dated 1.7.2013	01/82/50/00146/AM 09/DES III
RLA File No. 08/24/040/149/AM 08	Advance Authorisation No. 0810067303 dated 21.9.2007
Decision: It was decided to send a copy of application along with the details to the Department of Chemicals and Petrochemicals. The case was deferred for 25.7.2013.	

Case No. B-83	M/s Lepro Herbals Pvt. Ltd.
Meeting no. 7/AM 14 Dated 1.7.2013	01/82/050/00517/AM 07 01/82/50/00468/AM 08 01/82/50/00484/AM09
RLA File No05/24/40/00277/AM 07 05/24/40/00131/AM 08 05/24/40/00064/AM 09	Advance Authorisation No. 0510185826 dated 5.7.2006 0510204503 dated 5.6.2007 0510220854 dated 22.5.2008
Decision: The Committee recommended to condone the delay in the filing the representation. It was decided to forward the request of the firm for condonation to PRC for the approval of DGFT.	
With regard to enhancing the quantity of import item "Glycyrrhic Acid" for the export Glycyrrhetic Acid the Committee decided to revise the quantity to 11.50 kg/kg for	

regularization purpose. Repeat licenses are not to be issued based on this decision.

It was also decided to advice the firm to give specification of their import items along with Certificate of Analysis from the foreign Supplier in future otherwise the case would be decided on merits.

Case No. B-84	M/s. Survival Technology Pvt. Limited
Meeting no. 7/AM 14 Dated 1.7.2013	01/82/50/01110/AM 11/DES III F. No 01/82/50/00225/AM 11/DES III
RLA File No. 03/94/040/207/AM 11 03/94/040/822/AM 10	Advance Authorisation No. 0310580570 dated 24.6.2010 0310566726 dated 26.3.2010
Decision: It was decided to defer the case for 25.7.2013 for comments of Department of Chemicals and Petrochemicals and recommended to PRC for condonation of delay.	

Case No. C-7	M/s. Godrej Industries Limited, Mumbai			
Meeting no. 7/AM 14 Dated 1.7.2013	01/82/50/00519/AM 13/DES III			
Decision: Chemexcil has forwarded the request of the firm for fixation of SION for the export product Sodium Lauryl Ether Sulphate (Active Matter 69%). In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/155/2011-Ch. II dated 3.5.2013, it was decided to fix SION under Para 4.8(a) of HBP v 1 as per details given below:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sodium Lauryl	1 kg	1	Palm Kernel Fatty Acid	0.40 kg

Sodium Lauryl Ether Sulphate (Active Matter 69% min.)	1 kg	1.	1 Ann KCHET Party Acid Distillate	0.47 kg
		2.	Copper Chromite Catalyst	0.004 kg
		3.	Ethylene Oxide	0.170 kg
		4.	Caustic Soda Flakes	0.06 kg
		5.	Sulphur	0.06 kg
Decision: The above fixation of norms would be notified through Public Notice				

1	Case No.:4/1/82-ALC4/2013	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Approved
	HQ File :01/82/050/01362/AM13/	RLA File :04/21/040/00680/AM11/	Lic.No/Date:0410121541 10.02.2011	Defer Date:
	Decision : It was noticed that the export product is Valacyclovir Tablets and the import product is valacyclovir. The Committee decided to advice RA to finalise the case as per SION i.e. 2% wastage.			

2	Case No.:53/47/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/01643/AM11/	RLA File :09/24/040/00519/AM11/	Lic.No/Date:0910045550 14.02.2011	Defer Date:25.07.2013
	Decision : It was decided to defer the case for 25.07.2013 for comments of Department of Pharmaceuticals.			

3	Case No.:5/4/82-ALC4/2011	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/00056/AM12/	RLA File :03/95/040/00949/AM11/	Lic.No/Date:0310620143 08.03.2011	Defer Date:25.07.2013
	Decision : Department of Biotechnology vide their letter NO. BT/IL/05/319/2010-PID dated 5.6.2013 has requested the firm to furnish the following information: Copy of drug manufacturing license. copy of Batch Manufacturing record duly approved by QA. Manufacturing process flow diagram of export product showing the wastage involved.			

It was decided to remind the firm to furnish the information. The case was deferred for 25.07.2013

4	Case No.: 56/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/01414/AM13/	RLA File :08/24/040/00394/AM11/	Lic.No/Date:0810098384 20.04.2011	Defer Date:25.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

5	Case No.: 19/10/82-ALC4/2011	Party Name:PLANET HERBS LIFE SCIENCES PVT.LTD.	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/00278/AM12/	RLA File :61/24/040/00097/AM11/	Lic.No/Date:6110000608 03.05.2011	Defer Date:25.07.2013
	Decision : It was decided to remind the firm to furnish the requisite information within next 10 days failing which the case would be closed. The case was deferred for 25.07.2013			

6	Case No.: 2/15/82-ALC4/2011	Party Name:ACHARYA CHEMICALS	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/00442/AM12/	RLA File :03/94/040/00130/AM12/	Lic.No/Date:0310633824 31.05.2011	Defer Date:25.07.2013
	Decision : The representative from the Department of Pharmaceuticals has stated that the firm has not forwarded the information as sought by them. It was, therefore, decided to request the firm to furnish the following information immediately: Complete technical details as per Appendix 33 of the Policy End use of the export product. Past production vis-a-vis actual consumption of inputs duly certified by Central Excise Authorities. The case was deferred for 25.07.2013			

7	Case No.: 4/16/82-ALC4/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/00462/AM12/	RLA File :07/24/040/00073/AM12/	Lic.No/Date:0710079777 13.06.2011	Defer Date:25.07.2013
	Decision : It was decided to defer the case for 25.07.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.			

8	Case No.: 35/19/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/00549/AM12/	RLA File :22/24/040/00022/AM12/	Lic.No/Date:2210011532 28.06.2011	Defer Date:25.07.2013
	Decision : It was decided to defer the case for 25.07.2013 for comments of Department of Pharmaceuticals.			

Decision : It was decided to defer the case for 25.07.2013 for comments of Department of Pharmaceuticals.

9	Case No.: 84/1/82-ALC4/2013	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/01442/AM13/	RLA File :09/24/040/00205/AM11/	Lic.No/Date:0910049025 23.09.2011	Defer Date:25.07.2013
	Decision : It was decided to remind the firm to furnish the information sought vide minutes dated 30.5.2013 immediately. The case was deferred for 25.07.2013			

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Case No.: 96/1/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED		Meet No/Date:7/82-ALC4/2013 27.06.2013		Status: Case Approved
HQ File :01/82/050/01454/AM13/	RLA File :09/24/040/00308/AM12/		Lic.No/Date:0910049099 28.09.2011		Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/328/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Levofloxacin	1 kg	1.	Levofloxacin Carboxylic Acid	0.8571 kg	
		2.	Dimethyl Sulfoxide	0.2193 kg	
		3.	N-Methyl Piperazine	0.432 kg	
		4.	Carbon Enonticromos (Activated Carbon)	0.010 kg	
		5.	Steam/Thermal Coal	As per fuel policy	
RA may take appropriate action as per the decision of Norms Committee.					

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Case No.:113/42/82-ALC4/2011	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Approved	
HQ File :01/82/050/01148/AM12/	RLA File :09/24/040/00310/AM12/	Lic.No/Date:0910049392 19.10.2011	Defer Date:	
Decision : : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/272/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Besifloxacin Hydrochloride	1 kg	1	D-Lysine Hydrochloride	6.10 kg
		2.	2-Chloro-4,5-Difluorobenzoic Acid	9.18 kg
		3.	Lithium Aluminium Hydride	3.78 kg
RA may take appropriate action as per the decision of Norms Committee.				

12	Case No.:22/45/82-ALC4/2011		Party Name:AUCTUS PHARMA LIMITED		Meet No/Date:7/82-ALC4/2013 27.06.2013		Status:Case Approved	
	HQ File :01/82/050/01199/AM12/		RLA File :09/24/040/00341/AM12/		Lic.No/Date:0910049706 15.11.2011		Defer Date:	
	Decision : : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/292/2012-PI(Norms) dated September, 2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
(+) - Methyl-Alpha-(2-Thienylethamino)(2-Chloro Phenyl) Acetate Hydrochloride		1 kg	1	DL-2-Chlorophenyl Glycine	1.00 kg			
			2.	Thiophene-2-Ethanol	0.60 kg			
			3.	Toluene	0.60 kg			
			4.	Methylene Chloride	1.81 kg			
			5.	Acetone	1.96 kg			
			6.	Methanol	2.56 kg			
			7.	Ethyl Acetate	1.81 kg			
			8.	Isopropyl Acetate	0.60 kg			
RA may take appropriate action as per the decision of Norms Committee.								

13	Case No.:5/45/83-ALC1/2011	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/83/050/00780/AM12/	RLA File :52/24/040/00033/AM12/	Lic.No/Date:5210037002 15.11.2011	Defer Date:25.07.2013
	Decision : Department of Biotechnology vide their letter no. BT/IL/05/367/2012-PID dated 5.6.2013 has requested the firm to furnish the following information:			
	Whether the quantity of export product mentioned in the condition sheet is in terms of No. of tests or No. of Kits. Please provide production and consumption data duly certified by the Chartered Accountant/Cost and Work Accountant/Jurisdictional Central Excise Authority for the last three years. In import items one of the inputs i.e. Bovine serum albumin is mentioned at Sr. No. 5 & 6. Please provide a copy of Drug Manufacturing License and QA approved Master Batch Formula/Batch Manufacturing record. It was decided to remind the firm to furnish the above information immediately. The case was deferred for 25.07.2013			

14	Case No.:7/27/85-ALC3/2011	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/85/050/00151/AM12/	RLA File :07/24/040/00317/AM12/	Lic.No/Date:0710084045 18.11.2011	Defer Date:25.07.2013
	Decision :It was decided to remind the firm to furnish the requisite information without any further delay else their case would be closed. The case was			

deferred for 25.07.2013

15	Case No.: 11/1/82-ALC4/2013	Party Name:BIOCON LIMITED,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/01369/AM13/	RLA File :07/24/040/00329/AM12/	Lic.No/Date:0710084173 23.11.2011	Defer Date:25.07.2013
	Decision : It was decided to defer the case for 25.07.2013 for comments of Department of Pharmaceuticals.			

16	Case No.: 23/45/82-ALC4/2011	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/01200/AM12/	RLA File :07/24/040/00341/AM12/	Lic.No/Date:0710084630 13.12.2011	Defer Date:25.07.2013
	Decision : It was decided to remind the firm to furnish the requisite information immediately. The case was deferred for 25.07.2013			

17	Case No.: 24/46/82-ALC4/2011	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/01240/AM12/	RLA File :03/94/040/00737/AM12/	Lic.No/Date:0310670672 14.12.2011	Defer Date:25.07.2013
	Decision : It was decided to give a final reminder to the firm to furnish the requisite information without any further delay, else their case would be closed. The case was deferred for 25.07.2013			

18	Case No.: 59/46/82-ALC4/2011	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Rejected
	HQ File :01/82/050/01275/AM12/	RLA File :09/24/040/00413/AM12/	Lic.No/Date:0910050238 15.12.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

19	Case No.: 61/4/82-ALC4/2012	Party Name:ANUGRAHA CHEMICALS	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Approved
	HQ File :01/82/050/00141/AM13/	RLA File :07/24/040/00489/AM12/	Lic.No/Date:0710086840 07.03.2012	Defer Date:
	Decision : : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/299/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
MDI 101 (All Trans Retinoic Acid, 1-Hydroxy-3,3-	1 kg	1	All Trans Retinoic Acid	1.05 kg
		2.	1-Chloropinacolone	0.469 kg

Hydroxy-5,5-Dimethyl 1-2-Butanone Ester	3.	Cesium Carbonate	1.135 kg
RA may take appropriate action as per the decision of Norms Committee.			

20	Case No.:71/3/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Rejected
	HQ File :01/82/050/00075/AM13/	RLA File :05/23/040/00502/AM12/	Lic.No/Date:0510320188 15.03.2012	Defer Date:11.07.2013
	Decision : It was noticed that the case was approved in meeting no. 3 dated 17.4.2012. It was, therefore, decided to withdraw the case.			

21	Case No.:39/11/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Rejected
	HQ File :01/82/050/00306/AM13/	RLA File :09/24/040/00600/AM12/	Lic.No/Date:0910051800 16.03.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished the information despite repeated reminders.			

22	Case No.:76/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/00156/AM13/	RLA File :08/24/040/00301/AM12/	Lic.No/Date:0810110001 22.03.2012	Defer Date:11.07.2013
	Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula immediately. The case was deferred for 11.7.2013.			

23	Case No.:9/11/82-ALC4/2012	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/00276/AM13/	RLA File :34/24/040/00298/AM12/	Lic.No/Date:3410033741 29.03.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.7.2013 for comments of Department of Pharmaceuticals.			

24	Case No.:4/7/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/00188/AM13/	RLA File :05/24/040/00471/AM12/	Lic.No/Date:0510321506 30.03.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.7.2013 for comments of Department of Pharmaceuticals.			

	Case No.:38/16/82-ALC4/2012	Party Name:BRILLIANT BIO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
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25	HQ File :01/82/050/00474/AM13/	RLA File :09/24/040/00664/AM12/	Lic.No/Date:0910052111 11.04.2012	Defer Date:11.07.2013
	Decision : Department of Biotechnology vide their letter No. BT/IL/05/386/2013-PID dated 5.6.2013 has requested the firm to furnish the following information: Unit of measurement for the export product has been mentioned in MT, while in manufacturing process flow chart the final product is 100 ml vial. Justification for 10% wastage. To provide a copy of Drug manufacturing License and QA approved Batch Manufacturing Record. It was decided to remind the firm to furnish the above information immediately. The case was deferred for 11.7.2013.			

26	Case No.: 3/11/82-ALC4/2012	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/00270/AM13/	RLA File :03/94/040/00007/AM13/	Lic.No/Date:0310690582 12.04.2012	Defer Date:11.07.2013
Decision : The reply received from the firm was sent to Department of Pharmaceuticals. The case was deferred for 11.7.2013 for comments of Department of Pharmaceuticals.				

27	Case No.: 50/3/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/83/050/00053/AM13/	RLA File :03/95/040/01118/AM12/	Lic.No/Date:0310690527 12.04.2012	Defer Date:11.07.2013
Decision : It was decided to defer the case for 11.7.2013 for comments of Department of Biotechnology.				

28	Case No.: 14/14/82-ALC4/2012	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Approved										
	HQ File :01/82/050/00391/AM13/	RLA File :03/94/040/00070/AM13/	Lic.No/Date:0310693809 08.05.2012	Defer Date:										
Decision : : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/234/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm whichever is less:														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Phenytoin Sodium/Base</td><td>1 kg</td><td>1</td><td>Benzil 99.5^%</td><td>0.95 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Phenytoin Sodium/Base	1 kg	1	Benzil 99.5^%	0.95 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Phenytoin Sodium/Base	1 kg	1	Benzil 99.5^%	0.95 kg										
RA may take appropriate action as per the decision of Norms Committee.														

29	Case No.: 51/1/82-ALC4/2013	Party Name:ALKALOIDS CORPORATION	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/01409/AM13/	RLA File :02/24/040/00023/AM13/	Lic.No/Date:0210177494	Defer

27	HQ File :01/82/050/01105/AM13/	RLA File :07/24/040/00025/AM13/	Meet No/Date:7/82-ALC4/2013 11.05.2012	Date:25.07.2013
Decision : It was decided to defer the case for 25.07.2013 for the comments of Department of Pharmaceuticals.				

30	Case No.: 6/16/82-ALC4/2012	Party Name:STELLENCE PHARMSCIENCE PVT LTD	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/00442/AM13/	RLA File :07/24/040/00062/AM13/	Lic.No/Date:0710088213 16.05.2012	Defer Date:11.07.2013
	Decision : It was decided to give final reminder to the firm to furnish the technical details as per Appendix 33 within 15 days failing which their case would be closed. The case was deferred for 11.7.2013.			

31	Case No.: 29/16/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Rejected
	HQ File :01/82/050/00465/AM13/	RLA File :09/24/040/00067/AM13/	Lic.No/Date:0910052682 18.05.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

32	Case No.: 16/13/82-ALC4/2012	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/00351/AM13/	RLA File :09/24/040/00076/AM13/	Lic.No/Date:0910052711 21.05.2012	Defer Date:11.07.2013
	Decision : It was decided to remind the firm to furnish clarification sought vide minutes dated 30.5.2013. The case was deferred for 11.7.2013.			

33	Case No.: 3/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/00439/AM13/	RLA File :07/24/040/00075/AM13/	Lic.No/Date:0710088327 21.05.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.7.2013 for comments of Department of Pharmaceuticals.			

34	Case No.: 6/13/82-ALC4/2012	Party Name:BHARAT PARENTERALS LTD,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/00341/AM13/	RLA File :34/24/040/00045/AM13/	Lic.No/Date:3410034190 23.05.2012	Defer Date:11.07.2013
	Decision : It was decided to give final reminder to the firm to furnish the requisite information within 15 days failing which their case would be closed. The case was deferred for 11.7.2013.			

	Case No.: 11/13/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
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35	HQ File :01/82/050/00346/AM13/	RLA File :05/24/040/00048/AM13/	Lic.No/Date:0510325611 23.05.2012	Defer Date:11.07.2013
Decision : It was decided to defer the case for 11.7.2013 for comments of Department of Pharmaceuticals.				

36	Case No.: 4/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/00440/AM13/	RLA File :07/24/040/00078/AM13/	Lic.No/Date:0710088441 24.05.2012	Defer Date:11.07.2013
Decision : It was decided to defer the case for 11.7.2013 for comments of Department of Pharmaceuticals.				

37	Case No.: 12/13/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/00347/AM13/	RLA File :05/24/040/00061/AM13/	Lic.No/Date:0510325945 25.05.2012	Defer Date:11.07.2013
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/592/2012-PI(Norms) dated 6.2.2013, it was decided to call from the firm complete technical details mainly Mol. Wt. of all input/output product, % yield on molar basis and solvent details as per Appendix 33. The case was deferred for 11.7.2013.				

38

Case No.: 45/14/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Approved	
HQ File :01/82/050/00422/AM13/	RLA File :03/95/040/00081/AM13/	Lic.No/Date:0310699034 18.06.2012	Defer Date:	
Decision : : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/204/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lumefantrine	1kg	1	2,7-Dichloro-A-(Dibutylamino) Methyl-9H-Fluorene-4-Methanol (DBA)	0.974 kg
		2.	4-Chlorobenzaldehyde	0.3478 kg
		3.	Methanol	0.695 kg
		4.	Caustic Flakes (NaOH)	0.13 kg
		5.	Ethyl Acetate	0.420 kg
		6.	Activated carbon	0.011 kg
		7.	Hexanes	0.084 kg
RA may take appropriate action as per the decision of Norms Committee.				

	Case No.: 68/1/82-ALC4/2013	Party Name:PARAMOUNT PHARMA	Meet No/Date:7/82-ALC4/2013	Status: Case
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39

			27.06.2013	Approved
HQ File :01/82/050/01426/AM13/	RLA File :05/24/040/00082/AM13/		Lic.No/Date:0510327775 19.06.2012	Defer Date:
Decision : The case was discussed in the meeting and the representative from Department of Pharmaceuticals has given comments in the meeting followed by the written comments. In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/330/2013-PI(Norms) dated 3.7.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paracetamol IP/BP	1 kg	1	Acetic Acid	1.071 kg
		2.	Para Amino Phenol	0.91 kg
RA may take appropriate action as per the decision of Norms Committee.				

40	Case No.:31/13/82-ALC4/2012	Party Name:PALADIN PAINTS AND CHEMICALS PVT. LTD.,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/00366/AM13/	RLA File :03/95/040/00055/AM13/	Lic.No/Date:0310699970 27.06.2012	Defer Date:11.07.2013
	Decision : It was decided in the meeting that the case pertains to Petrochemicals Division. Therefore, it was decided to send a copy of application to Petrochemicals Division of Department of Chemicals and Petrochemicals.			

41	Case No.:15/20/82-ALC4/2012		Party Name:ALCON BIOSCIENCES PRIVATE LIMITED		Meet No/Date:7/82-ALC4/2013 27.06.2013		Status:Case Approved										
	HQ File :01/82/050/00626/AM13/		RLA File :03/94/040/00336/AM13/		Lic.No/Date:0310703768 01.08.2012		Defer Date:										
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/234/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm whichever is less:																
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Phenytoin Sodium/Base</td><td>1 kg</td><td>1</td><td>Benzil 99.5^%</td><td>0.95 kg</td></tr></table>								Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Phenytoin Sodium/Base	1 kg	1	Benzil 99.5^%
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed													
Phenytoin Sodium/Base	1 kg	1	Benzil 99.5^%	0.95 kg													
RA may take appropriate action as per the decision of Norms Committee.																	

42	Case No.:47/16/82-ALC4/2012	Party Name:PARAMOUNT PHARMA	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Approved
	HQ File :01/82/050/00483/AM13/	RLA File :05/24/040/00178/AM13/	Lic.No/Date:0510331427 07.08.2012	Defer Date:
	Decision : The case was discussed in the meeting and the representative from Department of Pharmaceuticals has given comments in the meeting followed by the written comments. In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/330/2013-PI(Norms) dated 3.7.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paracetamol IP/BP	1 kg	1	Acetic Acid	1.071 kg
		2.	Para Amino Phenol	0.91 kg

RA may take appropriate action as per the decision of Norms Committee.

43

Case No.:48/16/82-ALC4/2012	Party Name:PARAMOUNT PHARMA		Meet No/Date:7/82-ALC4/2013 27.06.2013		Status:Case Approved
HQ File :01/82/050/00484/AM13/	RLA File :05/24/040/00179/AM13/		Lic.No/Date:0510331428 07.08.2012		Defer Date:
Decision : The case was discussed in the meeting and the representative from Department of Pharmaceuticals has given comments in the meeting followed by the written comments. In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/330/2013-PI(Norms) dated 3.7.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Paracetamol IP/BP	1 kg	1	Acetic Acid	1.071 kg	
		2.	Para Amino Phenol	0.91 kg	
RA may take appropriate action as per the decision of Norms Committee.					

44	Case No.:37/22/82-ALC4/2012	Party Name:FDC LTD	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/00740/AM13/	RLA File :03/94/040/00374/AM13/	Lic.No/Date:0310706515 27.08.2012	Defer Date:11.07.2013
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License along with list of approved items showing composition of Oral Rehydrat Salt within 15 days failing which their case would be closed. The case was deferred for 11.7.2013.			

45	Case No.:41/24/82-ALC4/2012	Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/00845/AM13/	RLA File :09/24/040/00256/AM13/	Lic.No/Date:0910053578 27.08.2012	Defer Date:11.07.2013
	Decision :It was decided to remind the firm to furnish clarification sought vide minutes dated 30.5.2013. The case was deferred for 11.7.2013.			

46	Case No.:4/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/00615/AM13/	RLA File :05/24/040/00323/AM12/	Lic.No/Date:0510333154 30.08.2012	Defer Date:11.07.2013
	Decision :It was decided to defer the case for 11.7.2013 for comments of Department of Pharmaceuticals.			

47	Case No.:29/28/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/00996/AM13/	RLA File :09/70/040/00061/AM13/	Lic.No/Date:0910053637 31.08.2012	Defer Date:25.07.2013
	Decision : It was decided to defer the case for 25.7.2013 for comments of Department of Pharmaceuticals.			

48	Case No.:28/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/00995/AM13/	RLA File :09/24/040/00270/AM13/	Lic.No/Date:0910053660 04.09.2012	Defer Date:25.07.2013
	Decision : The case was discussed in the meeting and representative from Department of Pharmaceuticals has given his comments followed by written comments. In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/205/2013-PI(Norms) dated 3.7.2013, it was decided to call from the firm the following technical details: • Stepwise complete chemistry, mol. Wt of each input/output items and there Molar requirement alongwith technical justification. • % yield on molar basis for each step. • Quantity and Recovery of Solvents at each stage. • Past Production vis-à-vis Actual consumption of all the inputs duly certified by Central Excise Authorities. The case was deferred for 25.7.2013.			

49	Case No.:21/1/82-ALC4/2013	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Approved									
	HQ File :01/82/050/01379/AM13/	RLA File :07/24/040/00252/AM13/	Lic.No/Date:0710090700 12.09.2012	Defer Date:									
	Decision : In the light of earlier decision taken in meeting no. 33/82 dated 21.3.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 on pro-rata basis, as per details given below or as applied by the them, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Amikacin 2 ML (100 MG) BP Vial Size: 3 ML (57,742 KGB) Each vial contains Amikacin (Base) 100 MG/2 ML</td><td>1000 No.</td><td>1.</td><td>Amikacin Sulphate Sterile BP/USP (57.742 KGBASE BP/USP)</td><td>146.792 gm</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Amikacin 2 ML (100 MG) BP Vial Size: 3 ML (57,742 KGB) Each vial contains Amikacin (Base) 100 MG/2 ML	1000 No.	1.	Amikacin Sulphate Sterile BP/USP (57.742 KGBASE BP/USP)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Amikacin 2 ML (100 MG) BP Vial Size: 3 ML (57,742 KGB) Each vial contains Amikacin (Base) 100 MG/2 ML	1000 No.	1.	Amikacin Sulphate Sterile BP/USP (57.742 KGBASE BP/USP)	146.792 gm									

	Case No.:24/26/82-ALC4/2012	Party Name:ECOLOGIC CHEMICALS LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
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50	HQ File :01/82/050/00932/AM13/	RLA File :09/24/040/00296/AM13/	Lic.No/Date:0910053811 14.09.2012	Defer Date:11.07.2013
Decision : It was decided to remind the firm to furnish the information sought vide minutes dated 30.5.2013 immediately. The case was deferred for 11.7.2013.				

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Case No.:31/26/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Approved	
HQ File :01/82/050/00939/AM13/	RLA File :09/24/040/00304/AM13/	Lic.No/Date:0910053812 14.09.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 48/82 dated 23.2.2010, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Labetalol Hydro Chloride	1kg.	1.	3-Amino-1-Phenyl Butane/1-Methyl-3-Phenyl Propylamine	2.70 kg
		2.	5-(bromocetyl) salicylamide	2.48 kg
		3.	Sodium borohydride	0.20 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:32/28/82-ALC4/2012	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Approved	
HQ File :01/82/050/00999/AM13/	RLA File :07/24/040/00272/AM13/	Lic.No/Date:0710090783 17.09.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/254/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Vizulise Moisturizing & comfort Eye drops – 0.1% 10 ml (0.01 Gm required per bottle for 225000 bottle)	1 no. of 10 ml bottle	1.	Sodium Hyaluronate BP	0.01 gm/10 ml Bottle
Vizulise Intensive Moisturing and comfort Eye drops – 0.3%, 10 ml (0.03 gm	1 no. of 10 ml bottle	1	Sodium Hyaluronate BP	0.03 gm/10 ml Bottle

	required per bottle for 25000 bottle)			
RA may take appropriate action as per the decision of Norms Committee.				

53	Case No.:90/22/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case deferred
	HQ File :01/82/050/00793/AM13/	RLA File :22/24/040/00033/AM13/	Lic.No/Date:2210013300 19.09.2012	Defer Date: 25.07.2013
	Decision : It was decided to defer the case for 25.7.2013 for comments of Department of Pharmaceuticals.			

54	Case No.:88/24/82-ALC4/2012		Party Name:CHEMSPEC CHEMICALS PVT LTD		Meet No/Date:7/82-ALC4/2013 27.06.2013		Status:Case Approved	
	HQ File :01/82/050/00892/AM13/		RLA File :03/94/040/00230/AM13/		Lic.No/Date:0310709870 21.09.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/214/2013-PI(Norms) dated 24.6.2013 , it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Export Qty.	Sl.No.	Import items	Qty. allowed			
Spiro HCL (Diazaspiro)		1 kg	1	Cyclopentanone	0.667 kg			
			2.	Sodium Cyanide	0.467 kg			
			3.	MDC (Methylene Chloride)	0.637 kg			
			4.	Methanol	0.813 kg			
			5.	Triethylamine	0.287 kg			
			6.	Valeryl Chloride	1.089 kg			
			7.	Acetone	0.280 kg			
			8.	Propanol HCL	0.932 kg			
RA may take appropriate action as per the decision of Norms Committee.								

55	Case No.:16/24/82-ALC4/2012	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/00820/AM13/	RLA File :09/24/040/00312/AM13/	Lic.No/Date:0910053896 25.09.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.7.2013 for comments of Department of Pharmaceuticals.			

56	Case No.:28/26/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/00936/AM13/	RLA File :07/24/040/00268/AM13/	Lic.No/Date:0710090949 25.09.2012	Defer Date:25.07.2013

Decision :It was decided to remind the firm to furnish a copy of complete set of technical details as per Appendix 33. The case was deferred for 25.7.2013.

57	Case No.: 43/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/00847/AM13/	RLA File :09/24/040/00288/AM13/	Lic.No/Date:0910053905 26.09.2012	Defer Date:11.07.2013
	Decision : It was decided to remind the firm to furnish the requisite information immediately. The case was deferred for 11.7.2013.			

58	Case No.: 12/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/00920/AM13/	RLA File :03/94/040/00522/AM13/	Lic.No/Date:0310711393 03.10.2012	Defer Date:11.07.2013
	Decision : It was decided to remind the firm to furnish the requisite information immediately. The case was deferred for 11.7.2013.			

59	Case No.: 10/1/82-ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Approved														
	HQ File :01/82/050/01368/AM13/	RLA File :07/24/040/00282/AM13/	Lic.No/Date:0710091171 04.10.2012	Defer Date:														
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/254/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Vizulise Moisturizing & comfort Eye drops – 0.1% 10 ml (0.01 Gm required per bottle for 225000 bottle)</td><td>1 no. of 10 ml bottle</td><td>1.</td><td>Sodium Hyaluronate BP</td><td>0.01 gm/10 ml Bottle</td></tr> <tr> <td>Vizulise Intensive Moisturing and comfort Eye drops – 0.3% 10 ml (0.03 gm required per bottle for 25000 bottle)</td><td>1 no. of 10 ml bottle</td><td>1</td><td>Sodium Hyaluronate BP</td><td>0.03 gm/10 ml Bottle</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Vizulise Moisturizing & comfort Eye drops – 0.1% 10 ml (0.01 Gm required per bottle for 225000 bottle)	1 no. of 10 ml bottle	1.	Sodium Hyaluronate BP	0.01 gm/10 ml Bottle	Vizulise Intensive Moisturing and comfort Eye drops – 0.3% 10 ml (0.03 gm required per bottle for 25000 bottle)	1 no. of 10 ml bottle	1	Sodium Hyaluronate BP
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed														
Vizulise Moisturizing & comfort Eye drops – 0.1% 10 ml (0.01 Gm required per bottle for 225000 bottle)	1 no. of 10 ml bottle	1.	Sodium Hyaluronate BP	0.01 gm/10 ml Bottle														
Vizulise Intensive Moisturing and comfort Eye drops – 0.3% 10 ml (0.03 gm required per bottle for 25000 bottle)	1 no. of 10 ml bottle	1	Sodium Hyaluronate BP	0.03 gm/10 ml Bottle														

60	Case No.: 33/22/82-ALC4/2012	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/00736/AM13/	RLA File :09/24/040/00295/AM13/	Lic.No/Date:0910053985 08.10.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.7.2013 for comments of Department of Pharmaceuticals.			

61	Case No.: 88/1/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/01446/AM13/	RLA File :09/24/040/00287/AM13/	Lic.No/Date:0910054034 11.10.2012	Defer Date:25.07.2013
	Decision : It was decided to defer the case for 11.7.2013 for comments of Department of Pharmaceuticals.			

62	Case No.: 22/1/82-ALC4/2013	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/01380/AM13/	RLA File :07/24/040/00290/AM13/	Lic.No/Date:0710091373 15.10.2012	Defer Date:25.07.2013
	Decision : It was decided to defer the case for 25.07.2013 for comments of Department of Pharmaceuticals.			

63	Case No.: 30/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/00997/AM13/	RLA File :09/24/040/00354/AM13/	Lic.No/Date:0910054116 16.10.2012	Defer Date:25.07.2013
	Decision : The case was discussed in the meeting and Shri Mathur from Department of Pharmaceuticals has assured that the written comments will be sent shortly. In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/260/2-13-PI(Norms) dated 3.7.2013, it was decided to call from the firm the following technical details: • Stepwise % yield on molar basis. • Requirement and Recovery of Solvents. • Past production vis-à-vis Actual consumption of all the inputs duly certified by the Central Excise Authorities. The case was deferred for 25.7.2013.			

64	Case No.: 54/24/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/00858/AM13/	RLA File :05/24/040/00252/AM13/	Lic.No/Date:0510337284 16.10.2012	Defer Date:11.07.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/592/2012-PI(Norms) dated 6.2.2013, it			

was decided to call from the firm complete technical details mainly Mol. Wt. of all input/output product, % yield on molar basis and solvent details as per Appendix 33. The case was deferred for 11.7.2013.

65	Case No.:42/28/82-ALC4/2012	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/01009/AM13/	RLA File :03/95/040/00542/AM13/	Lic.No/Date:0310713482 23.10.2012	Defer Date:25.07.2013
	Decision : The case was discussed in the meeting. The representative from Department of Pharmaceuticals has given his comments in the meeting followed by written comments. In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/266/2013-PI(Norms) dated 3.7.2013, it was decided to call from the firm the following technical details: - From the DML furnished by the firm, the export item appears to be formulation product and the export obligation should be in Nos. of packs and not in KGs. - The firm has shown NIL wastage in the application. Detailed working on import requirement may be furnished. It was decided to defer the case for 25.7.2013			

66	Case No.:89/1/82-ALC4/2013	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/01447/AM13/	RLA File :09/24/040/00355/AM13/	Lic.No/Date:0910054151 23.10.2012	Defer Date:25.07.2013
	Decision : It was decided to defer the case for 11.7.2013 for comments of Department of Pharmaceuticals.			

67	Case No.:12/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/00979/AM13/	RLA File :09/24/040/00335/AM13/	Lic.No/Date:0910054160 25.10.2012	Defer Date:25.07.2013
	Decision : It was decided to defer the case for 25.7.2013 for comments of Department of Pharmaceuticals.			

68	Case No.:16/28/82-ALC4/2012	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/00983/AM13/	RLA File :08/24/040/00259/AM13/	Lic.No/Date:0810115897 25.10.2012	Defer Date:25.07.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/203/2013-PI(Norms) dated 24.6.2013, it was decided to call from the firm fresh production consumption data duly certified by Central Excise Authorities. The case was deferred for 25.7.2013.			

	Case No.:49/28/82-ALC4/2012	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
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69	HQ File :01/82/050/01016/AM13/	RLA File :03/95/040/00568/AM13/	Lic.No/Date:0310713614 25.10.2012	Defer Date:25.07.2013
	Decision : The reply received from the firm was sent to Department of Pharmaceuticals for their comments. The case was deferred for 25.07.2013			

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Case No.: 6/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Approved	
HQ File :01/82/050/00973/AM13/	RLA File :09/24/040/00352/AM13/	Lic.No/Date:0910054161 25.10.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/198/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
4-Amino-5-fluoro-1-(2R-hydroxy methyl-[1,3]-oxathiolane-5S-yl)-1H-pyrimidin-2-one (EMT-II)	1 kg	1.	(2R, 5S)-5-(4-Amino-5-fluoro-2-oxo-2H-pyrimidin-1-yl)-[1,3]oxathiolane-2-carboxylicacid-2S-Isopropyl-5R-Methyl-1R-cyclohexyl ester (FCE)	2.075 kg
		2.	Sodium Borohydride	0.423 kg
		3.	Isopropyl Alcohol	1.75 kg
		4.	Toluene	0.135 kg
		5.	Methanol	0.271 kg
		6.	Triethylamine	0.913 kg
		7.	Methylene Dichloride	1.421 kg
RA may take appropriate action as per the decision of Norms Committee.				

71	Case No.: 1/24/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/00805/AM13/	RLA File :09/24/040/00371/AM13/	Lic.No/Date:0910054177 29.10.2012	Defer Date:11.07.2013
Decision : It was decided to defer the case for 11.7.2013 for comments of Department of Pharmaceuticals.				

72	Case No.: 10/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Approved
	HQ File :01/82/050/00977/AM13/	RLA File :09/24/040/00339/AM13/	Lic.No/Date:0910054180 29.10.2012	Defer Date:
Decision : The case was discussed in the meeting. Shri Mathur, Consultant, from Department of Pharmaceuticals has assured that the written comments will be sent soon. In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/200/2013-PI(Norms) dated 3.7.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				

it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less.

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Lopinavir (CDI Route)	1 kg	1.	(5S)-2-Amino-5-(N,N-dibenzylamino)-4-oxo-1,6-diphenylhex-2-ene (DAH-2)	1.897 kg
		2.	(2S)-(1-tetrahydropyrimid-2-only)-3-methylbutanoic acid (TPA)	1.161 kg
		3.	N,N-Carbonyl diimidazole (CDI)	0.647 kg
		4.	2,6-Dimethyl Phenol	0.618 kg
		5.	Toluene	2.65 kg
		6.	Dimethyl Formamide	1.96 kg
		7.	Methylene Dichloride	1.57 kg
		8.	Sodium Borohydride	0.819kg
		9.	Methane Sulfonic Acid	1.867 kg
		10.	Triethanolamine	2.02 kg
		11.	Dimethyl Acetamide	1.20 kg
		12.	Isopropyl Alcohol	0.84 kg
		13.	1,2-Dimethoxyethane	10.16 kg
		14.	Methyl Tert- Butyl Ether	2.25 kg
		15.	Methanol	6.02 kg
		16.	(L)-Pyroglutamic Acid	0.316 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:102/1/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Approved
HQ File :01/82/050/01460/AM13/	RLA File :09/24/040/00360/AM13/	Lic.No/Date:0910054178 29.10.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/329/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Meropenem for injection	1 kg	1	1-Beta-Methyl Vinyl Phosphate (MAP)	1.808 kg
		2.	Acetone	11.00 kg
		3.	Activated Carbon (Carbon Enoanticromos)	0.114 kg
		4.	Dimethyl Formamide (DMF)	5.15 kg
		5.	Mercaptan Intermediate for Project Meropenem	1.133 kg
		6	Tetra Hydrofuran (THF)	5 229 kg

		7.	10% Palladium on Charcoal	0.093 kg
RA may take appropriate action as per the decision of Norms Committee.				

74	Case No.:45/26/82-ALC4/2012	Party Name:PAYAL POLYPLAST PVT.LTD.,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Rejected
	HQ File :01/82/050/00953/AM13/	RLA File :05/24/040/00255/AM13/	Lic.No/Date:0510337699 29.10.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

75	Case No.:3/24/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/00807/AM13/	RLA File :09/24/040/00332/AM13/	Lic.No/Date:0910054196 30.10.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.7.2013 for comments of Department of Pharmaceuticals.			

76	Case No.:20/1/82-ALC4/2013	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/01378/AM13/	RLA File :07/24/040/00312/AM13/	Lic.No/Date:0710091677 01.11.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.7.2013 for comments of Department of Pharmaceuticals.			

77	Case No.:7/28/82-ALC4/2012	Party Name:MELZER CHEMICALS PVT. LTD	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/00974/AM13/	RLA File :31/83/040/00134/AM13/	Lic.No/Date:3110056196 05.11.2012	Defer Date:27.06.2013
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

78	Case No.:19/1/82-ALC4/2013	Party Name:CDYMAX (INDIA) PHARMA PVT. LTD.	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/01377/AM13/	RLA File :07/24/040/00317/AM13/	Lic.No/Date:0710091789 06.11.2012	Defer Date:25.07.2013
	Decision : It was decided to defer the case for 25.07.2013 for comments of Department of Pharmaceuticals.			

79	Case No.:35/28/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Approved
	HQ File :01/82/050/01002/AM13/	RLA File :05/24/040/00280/AM13/	Lic.No/Date:0510338316 06.11.2012	Defer Date:

Decision : The case was discussed in the meeting. The representative from Department of Pharmaceuticals has given his comments followed by written comments. In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/255/2013-PI(Norms) dated 3.7.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Noradrenaline Acid Tartarate Injection BP 4 mg (Noralin) (Ampoules)	1 no.	1.	Noradrenaline Bi-Tartrate Raw Pharmaceutical Ingredient (Ampoules)	Not allowed as no DML is found for this export product.
Cisplatin Injection 50 mg/50 ml (Uniplatin 50)	1 no.	1.	Cisplatin	52.5 mg/vial

RA may take appropriate action as per the decision of Norms Committee.

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Case No.: 99/1/82-ALC4/2013	Party Name:S.KANT HEALTHCARE LTD.		Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Approved
HQ File :01/82/050/01457/AM13/	RLA File :03/95/040/00565/AM13/		Lic.No/Date:0310714576 07.11.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/252/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Di Hydro Artemisinin	1 kg	1.	Artemisinin	1.11 kg/kg
Artesunate	1 kg	1	Artemisinin	0.889 kg/kg
Artemether	1 kg	1	Artemisinin	1.235 kg/kg
RA may take appropriate action as per the decision of Norms Committee.				

81	Case No.: 27/28/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/00994/AM13/	RLA File :04/24/040/00160/AM13/	Lic.No/Date:0410141072 16.11.2012	Defer Date:25.07.2013
	Decision : It was decided to remind the firm to furnish the information sought vide minutes dated 30.5.2013 immediately. The case was deferred for 25.07.2013			

82	Case No.: 69/1/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/01427/AM13/	RLA File :05/24/040/00302/AM13/	Lic.No/Date:0510339191	Defer

					20.11.2012	Date:25.07.2013
Decision : It was decided to defer the case for 25.7.2013 for comments of Department of Pharmaceuticals.						
83	Case No.:53/1/82-ALC4/2013		Party Name:MAHESHRAJ CHEMICALS PVT.LTD		Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/01411/AM13/		RLA File :08/24/040/00282/AM13/		Lic.No/Date:0810116435 23.11.2012	Defer Date:25.07.2013
	Decision : It was decided to send a copy of application to Department of Chemicals and Petrochemicals as the matter pertains to them. the case was deferred for 25.07.2013					
84	Case No.:191/33/82-ALC4/2012		Party Name:VANI PHARMA LABS LTD.		Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/01338/AM13/		RLA File :09/24/040/00357/AM13/		Lic.No/Date:0910054379 26.11.2012	Defer Date:25.07.2013
	Decision : It was decided to defer the case for 25.7.2013 for comments of Department of Pharmaceuticals.					
85	Case No.:72/1/82-ALC4/2013		Party Name:RANBAXY LABORATORIES LTD		Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/01430/AM13/		RLA File :05/24/040/00291/AM13/		Lic.No/Date:0510339518 26.11.2012	Defer Date:25.07.2013
	Decision : It was decided to defer the case for 25.7.2013 for comments of Department of Pharmaceuticals.					
86	Case No.:26/1/82-ALC4/2013		Party Name:IND-SWIFT LABORATORIES LTD.,		Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/01384/AM13/		RLA File :22/24/040/00048/AM13/		Lic.No/Date:2210013411 27.11.2012	Defer Date:25.07.2013
	Decision : It was decided to defer the case for 25.7.2013 for comments of Department of Pharmaceuticals.					
87	Case No.:98/1/82-ALC4/2013		Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED		Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Approved
	HQ File :01/82/050/01456/AM13/		RLA File :52/24/040/00033/AM13/		Lic.No/Date:5210039209 27.11.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/45/2010-Ch. II dated 14.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	
K-Acid K/Na Salt (2-Napthylamine						
1 kg						
1.						
K-Acid						
1.120 kg						

5-6-8-1 ISUITONIC Acid K/NA Salt)			
RA may take appropriate action as per the decision of Norms Committee.			

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Case No.:47/26/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Approved	
HQ File :01/82/050/00955/AM13/	RLA File :09/24/040/00375/AM13/	Lic.No/Date:0910054404 29.11.2012	Defer Date:	
Decision : : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/328/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Levofloxacin	1 kg	1.	Levofloxacin Carboxylic Acid	0.8571 kg
		2.	Dimethyl Sulfoxide	0.2193 kg
		3.	N-Methyl Piperazine	0.432 kg
		4.	Carbon Enonticromos (Activated Carbon)	0.010 kg
		5.	Steam/Thermal Coal	As per fuel policy
RA may take appropriate action as per the decision of Norms Committee				

89	Case No.: 54/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/01412/AM13/	RLA File :08/24/040/00275/AM13/	Lic.No/Date:0810116505 29.11.2012	Defer Date:25.07.2013
	Decision : It was decided to defer the case for 11.7.2013 for comments of Departmentof Pharmaceuticals.			

90	Case No.: 2/32/82-ALC4/2012	Party Name:CHAMPION DAI-ICHI TECHNOLIGIES INDIA LTD.	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/01143/AM13/	RLA File :03/94/040/00792/AM13/	Lic.No/Date:0310717692 19.12.2012	Defer Date:25.07.2013
	Decision : It was decided to defer the case for 25.07.2013 for the comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.			

91	Case No.: 67/1/82-ALC4/2013	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Approved
	HQ File :01/82/050/01425/AM13/	RLA File :05/24/040/00181/AM12/	Lic.No/Date:0510341238 19.12.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 19/82 dated 9.8.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm. whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7-AVCA	1 Kg.	1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para methoxybenzyl Ester (GCLE)	2.672 kg
		2.	Methylene Chloride	5.488 kg
		3.	Triphenyl Phosphite	1.260 kg
		4.	Methanol	13.156 kg
		5.	Activated Carbon	0.100 kg
		6.	Acetone	2.726 kg

RA may take appropriate action as per the decision of Norms Committee.

92

Case No.: 40/28/82-ALC4/2012	Party Name:HETERO LABS LIMITED		Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Approved
HQ File :01/82/050/01007/AM13/	RLA File :09/24/040/00447/AM13/		Lic.No/Date:0910054591 20.12.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/309/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Imatinib Mesylate (Alpha/Beta/Amorphous)	1 kg	1	3-Acetyl Pyridine	0.857 kg
		2.	Dimethyl Formamide Dimethyl Acetal	0.857 kg
		3.	2-Methyl-5-Nitroaniline	1.50 kg
		4.	Cyanamide	1.357 kg
		5.	Methanol	6.29 kg
		6.	4-Cyano Benzyl Bromide	1.571 kg
		7.	Pyridine	1.40 kg
		8.	Isopropanol	3.58 kg
		9.	Acetone	2.95 kg
RA may take appropriate action as per the decision of Norms Committee.				

93	Case No.: 54/28/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/01021/AM13/	RLA File :22/24/040/00053/AM13/	Lic.No/Date:2210013461 20.12.2012	Defer Date:25.07.2013
	Decision : It was decided to defer the case for 25.07.2013 for comments of Department of Pharmaceuticals.			

	Case No.: 9/1/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
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94		27.06.2013	
	HQ File :01/82/050/01367/AM13/	RLA File :22/24/040/00052/AM13/	Lic.No/Date:2210013462 20.12.2012
Decision : It was decided to defer the case for 25.7.2013 for comments of Department of Pharmaceuticals.			

95	Case No.:62/28/82-ALC4/2012	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/01029/AM13/	RLA File :03/95/040/00718/AM13/	Lic.No/Date:0310718680 31.12.2012	Defer Date:25.07.2013
Decision :In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/216/2013-PI(Norms) dated 24.6.2013, it was decided to call from the firm the following technical details: While applying the norms, the firm has shown many options to choose the inputs. The firm should be advised to give final list of imported inputs to be actually used in the process of manufacture, and Past production vis-a-vis Actual consumption of all the relevant imported inputs for last 3 years duly certified by Central Excise Authorities. The case was deferred for 25.07.2013				

96	Case No.:63/28/82-ALC4/2012	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Approved																															
	HQ File :01/82/050/01030/AM13/	RLA File :03/95/040/00719/AM13/	Lic.No/Date:0310718683 31.12.2012	Defer Date:																															
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/229/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="8">Montelukast Sodium</td><td rowspan="8">1 kg</td><td>1.</td><td>MNT-VI-(2-(2-(3(S)-3-(2-(7-Chloro-2-Quinnolinyl Ethenyl)-3-Hydroxypropyl Phenyl)-2-Propanol</td><td>1.438 kg</td></tr> <tr> <td>2.</td><td>Diisopropylethylamine</td><td>0.557 kg</td></tr> <tr> <td>3.</td><td>Methane Sulfonyl Chloride</td><td>0.474 kg</td></tr> <tr> <td>4.</td><td>Toluene</td><td>4.466 kg</td></tr> <tr> <td>5.</td><td>Acetonitrile</td><td>1.545 kg</td></tr> <tr> <td>6.</td><td>MCA-VI(side chain) 1-(Mercaptomethyl)-Cyclopropane Acetic Acid</td><td>0.600 kg</td></tr> <tr> <td>7.</td><td>Sodium Methoxide</td><td>0.670 kg</td></tr> <tr> <td>8.</td><td>Activated Carbon</td><td>0.100 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Montelukast Sodium	1 kg	1.	MNT-VI-(2-(2-(3(S)-3-(2-(7-Chloro-2-Quinnolinyl Ethenyl)-3-Hydroxypropyl Phenyl)-2-Propanol	1.438 kg	2.	Diisopropylethylamine	0.557 kg	3.	Methane Sulfonyl Chloride	0.474 kg	4.	Toluene	4.466 kg	5.	Acetonitrile	1.545 kg	6.	MCA-VI(side chain) 1-(Mercaptomethyl)-Cyclopropane Acetic Acid	0.600 kg	7.	Sodium Methoxide	0.670 kg	8.	Activated Carbon	0.100 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																															
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		6.	MCA-VI(side chain) 1-(Mercaptomethyl)-Cyclopropane Acetic Acid	0.600 kg																															
		7.	Sodium Methoxide	0.670 kg																															
		8.	Activated Carbon	0.100 kg																															

		9.	Ethyl Acetate	10.811 kg
		10.	Hexane	7.145 kg
		11.	Methanol	2.528 kg
		12.	Di Methyl Formamide	0.891 kg
		13.	N-Heptane	1.262 kg
RA may take appropriate action as per the decision of Norms Committee.				

97	Case No.:65/28/82-ALC4/2012		Party Name:UNITED BIOTECH PVT.LTD.		Meet No/Date:7/82-ALC4/2013 27.06.2013		Status:Case Approved	
	HQ File :01/82/050/01032/AM13/		RLA File :05/24/040/00375/AM13/		Lic.No/Date:0510342192 01.01.2013		Defer Date:	
	Decision : The case was discussed in the meeting. The representative from Department of Pharmaceuticals has given his comments followed by written comments. In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/255/2013-PI(Norms) dated 3.7.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Export Qty.	Sl.No.	Import items		Qty. allowed	
	Cisplatin Injection 50 mg/50 ml (Uniplatin 50)		1 no.	1.	Cisplatin		52.5 mg/vial	
RA may take appropriate action as per the decision of Norms Committee.								

98	Case No.:36/1/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/01394/AM13/	RLA File :22/24/040/00056/AM13/	Lic.No/Date:2210013510 07.01.2013	Defer Date:25.07.2013
	Decision :It was decided to defer the case for 25.07.2013 for comments of Department of Pharmaceuticals.			

99	Case No.:120/1/82-ALC4/2013	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/01478/AM13/	RLA File :09/24/040/00498/AM13/	Lic.No/Date:0910054820 21.01.2013	Defer Date:25.07.2013
	Decision :It was decided to defer the case for 11.7.2013 for comments of Department of Pharmaceuticals.			

100	Case No.:4/3/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/00037/AM14/	RLA File :22/24/040/00065/AM13/	Lic.No/Date:2210013567 22.01.2013	Defer Date:25.07.2013
	Decision :It was decided to defer the case for 25.07.2013 for comments of Department of Pharmaceuticals.			

101	Case No.: 2/30/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/01038/AM13/	RLA File :05/24/040/00389/AM13/	Lic.No/Date:0510343975 23.01.2013	Defer Date: 25.07.2013
	Decision : It was decided to defer the case for 25.7.2013 for comments of Department of Pharmaceuticals.			

102	Case No.: 34/1/82-ALC4/2013	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/01392/AM13/	RLA File :22/24/040/00067/AM13/	Lic.No/Date:2210013583 24.01.2013	Defer Date:25.07.2013
	Decision : It was decided to remind the firm to furnish the requisite information immediately. The case was deferred for 25.07.2013.			

103	Case No.: 119/1/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/01477/AM13/	RLA File :09/24/040/00518/AM13/	Lic.No/Date:0910054887 01.02.2013	Defer Date:25.07.2013
	Decision : It was decided to remind the firm to furnish production and consumption data for the year 2012-13 and also Batch Log Sheet immediately. The case was deferred for 25.07.2013.			

104	Case No.: 113/1/82-ALC4/2013	Party Name:PERKIN LABORATORIES	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/01471/AM13/	RLA File :09/24/040/00523/AM13/	Lic.No/Date:0910054915 04.02.2013	Defer Date:25.07.2013
	Decision : It was decided to defer the case for 25.07.2013 for comments of Department of Pharmaceuticals.			

105	Case No.:103/1/82-ALC4/2013		Party Name:INDO AMINES LIMITED		Meet No/Date:7/82-ALC4/2013 27.06.2013		Status:Case Approved	
	HQ File :01/82/050/01461/AM13/		RLA File :03/94/040/00906/AM13/		Lic.No/Date:0310723012 05.02.2013		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their U.O No. 14010/36/2005/Ch. II dated 27.10.2005, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Qty.	Sl.No.	Import items		Qty. allowed	
	Oleyl Diamine		1 kg	1	Oleic Acid		0.941 kg	
RA may take appropriate action as per the decision of Norms Committee.								

106	Case No.: 118/1/82-ALC4/2013	Party Name:EYTAN LABS LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
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HQ File :01/82/050/01476/AM13/	RLA File :09/24/040/00504/AM13/	Lic.No/Date:0910054950 05.02.2013	Defer Date:25.07.2013
Decision : It was decided to defer the case for 25.07.2013 for comments of Department of Pharmaceuticals.			

107	Case No.: 115/1/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/01473/AM13/	RLA File :09/24/040/00535/AM13/	Lic.No/Date:0910055011 11.02.2013	Defer Date:25.07.2013
	Decision : Department of Biotechnology vide their letter No. BT/IL/05/382/2013-PID dated 11.6.2013 has requested the firm to furnish the following information: Wastage has been claimed at 10% level for all the inputs except for glass vials and labels. where 15% wastage is claimed. Please justify the wastage claimed. To submit QA approved Batch Manufacturing Record. It was decided to remind the firm to furnish the above information immediately. The case was deferred for 25.07.2013			

108	Case No.: 117/1/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/01475/AM13/	RLA File :09/24/040/00534/AM13/	Lic.No/Date:0910055012 11.02.2013	Defer Date:25.07.2013
	Decision : It was decided to defer the case for 25.07.2013 for comments of Department of Biotechnology.			

109	Case No.: 7/3/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/00040/AM14/	RLA File :03/95/040/00886/AM13/	Lic.No/Date:0310723636 11.02.2013	Defer Date:25.07.2013
	Decision : The reply received from the firm vide their letter dated 24.6.2013 is not as per the information sought from the firm. It was decided to remind the firm to furnish the following information immediately: Production and consumption data for the last three years, from the basic stage and from the stage mentioned in the application separately vis-à-vis details regarding exports done. The case was deferred for 25.7.2013.			

110	Case No.: 111/1/82-ALC4/2013	Party Name:VINDHYA PHARMA (INDIA)PVT LTD.	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/01469/AM13/	RLA File :09/24/040/00479/AM13/	Lic.No/Date:0910055022 12.02.2013	Defer Date:25.07.2013

Decision :It was decided to defer the case for 25.7.2013 for comments of Department of Pharmaceuticals.

111	Case No.:47/1/82-ALC4/2013		Party Name:SHIVA PHARMACHEM LTD,		Meet No/Date:7/82-ALC4/2013 27.06.2013		Status:Case Approved	
	HQ File :01/82/050/01405/AM13/		RLA File :34/24/040/00247/AM13/		Lic.No/Date:3410036116 14.02.2013		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/164/2011-Ch. II dated 15.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Qty.	Sl.No.	Import items	Qty. allowed		
	Cyclopropane Carbonyl Chloride		1 kg	1	Gamma Butyrolactone	1.47 kg		
			2.	Sodium Methoxide	0.922 kg			
RA may take appropriate action as per the decision of Norms Committee.								

112	Case No.: 37/1/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/01395/AM13/	RLA File :07/24/040/00487/AM13/	Lic.No/Date:0710093719 15.02.2013	Defer Date:25.07.2013
	Decision : The case was discussed in the meeting and Shri Mathur, Consultant from Department of Pharmaceuticals has assured the Committee that the written comments will be sent shortly. In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/294/2012-PI(Norms) dated 3.7.2013, it was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 25.7.2013.			

113	Case No.: 39/1/82-ALC4/2013	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/01397/AM13/	RLA File :34/24/040/00267/AM13/	Lic.No/Date:3410036143 15.02.2013	Defer Date:25.07.2013
	Decision : It was decided to defer the case for 25.07.2013 for comments of Department of Pharmaceuticals.			

114	Case No.: 65/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/01423/AM13/	RLA File :08/24/040/00401/AM13/	Lic.No/Date:0810118474 18.02.2013	Defer Date:25.07.2013
	Decision : It was decided to defer the case for 11.7.2013 for comments of Department of Pharmaceuticals.			

115	Case No.: 60/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/01418/AM13/	RLA File :08/24/040/00405/AM13/	Lic.No/Date:0810118586 20.02.2013	Defer Date:25.07.2013
	Decision : It was decided to defer the case for 11.7.2013 for comments of Department of Pharmaceuticals.			

116	Case No.: 64/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/01422/AM13/	RLA File :08/24/040/00409/AM13/	Lic.No/Date:0810118585 20.02.2013	Defer Date:25.07.2013
	Decision : It was decided to defer the case for 11.7.2013 for comments of Department of Pharmaceuticals.			

117	Case No.: 78/1/82-ALC4/2013	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/01436/AM13/	RLA File :05/24/040/00423/AM13/	Lic.No/Date:0510346839 20.02.2013	Defer Date:25.07.2013
	Decision : It was decided to defer the case for 25.07.2013 for comments of Department of Pharmaceuticals.			

118	Case No.: 81/1/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/01439/AM13/	RLA File :05/23/040/00478/AM13/	Lic.No/Date:0510346879 21.02.2013	Defer Date:25.07.2013
	Decision : It was decided to defer the case for 25.07.2013 for comments of Department of Pharmaceuticals.			

119	Case No.: 35/1/82-ALC4/2013	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/01393/AM13/	RLA File :22/24/040/00076/AM13/	Lic.No/Date:2210013655 22.02.2013	Defer Date:25.07.2013
	Decision : It was decided to defer the case for 25.7.2013 for comments of Department of Pharmaceuticals.			

120	Case No.: 6/32/82-ALC4/2012	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/01147/AM13/	RLA File :05/24/040/00405/AM13/	Lic.No/Date:0510347194 22.02.2013	Defer Date:25.07.2013
	Decision : It was decided to remind the firm to furnish the requisite information immediately. The case was deferred for 25.7.2013.			

121	Case No.: 95/1/82-ALC4/2013	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/01453/AM13/	RLA File :03/95/040/00884/AM13/	Lic.No/Date:0310725621 25.02.2013	Defer Date:25.07.2013
	Decision : It was decided to defer the case for 11.7.2013 for comments of Department of Pharmaceuticals.			

122

Case No.:23/1/82-ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Approved	
HQ File :01/82/050/01381/AM13/	RLA File :07/24/040/00496/AM13/	Lic.No/Date:0710093938 26.02.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/254/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Vizulise Moisturizing & comfort Eye drops – 0.1%, 10 ml (0.01 Gm required per bottle for 225000 bottle)	1 no. of 10 ml bottle	1.	Sodium Hyaluronate BP	0.01 gm/10 ml Bottle
Vizulise Intensive Moisturing and comfort Eye drops – 0.3%, 10 ml (0.03 gm required per bottle for 25000 bottle)	1 no. of 10 ml bottle	1	Sodium Hyaluronate BP	0.03 gm/10 ml Bottle
RA may take appropriate action as per the decision of Norms Committee.				

123

Case No.:73/1/82-ALC4/2013	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Approved	
HQ File :01/82/050/01431/AM13/	RLA File :05/23/040/00468/AM13/	Lic.No/Date:0510347436 26.02.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/38/2011-Ch II dated 15.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
4-(Dimethyl Amino)-Pyridine	1 kg	1.	Alumino Silicate Catalyst	0.0436 kg
		2.	Denatured Ethyl Alcohol	5.34 kg
		3.	Methanol	3.22 kg
		4.	Thionyl Chloride	4.14 kg
		5.	Dimethyl Formamide	1.00 kg
		6.	Toluene	2.00 kg
RA may take appropriate action as per the decision of Norms Committee.				

124	Case No.:82/1/82-ALC4/2013		Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Approved
	HQ File :01/82/050/01440/AM13/		RLA File :05/24/040/00385/AM13/	Lic.No/Date:0510347521 26.02.2013	Defer Date:
	Decision : The case was discussed in the meeting. Shri D.N. Mathur, Consultant from Department of Pharmaceuticals has assured in the meeting that written comments will be sent shortly. In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/316/2013-PI(Norms) dated 3.7.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Irifin Eye Drops 2.5% 5 ml (net content of bulk drug = 90.58 Kgs)	5 ml pack 1.	Phenylephrine Hydrochloride	127.50 mg/5 ml pack	
	RA may take appropriate action as per the decision of Norms Committee.				

125	Case No.:76/1/82-ALC4/2013		Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/01434/AM13/		RLA File :05/23/040/00493/AM13/	Lic.No/Date:0510347987 01.03.2013	Defer Date:25.07.2013
	Decision : It was decided to remind the firm to furnish the requisite information immediately. The case was deferred for 11.7.2013.				

126	Case No.:24/1/82-ALC4/2013		Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/01382/AM13/		RLA File :22/24/040/00074/AM13/	Lic.No/Date:2210013689 05.03.2013	Defer Date:25.07.2013
	Decision : It was decided to defer the case for25.07.2013 for comments of Department of Pharmaceuticals.				

127	Case No.:121/1/82-ALC4/2013		Party Name:PIONEER LABORATORIES INDIA PVT. LTD.,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/01479/AM13/		RLA File :56/24/040/00040/AM13/	Lic.No/Date:5610001786 06.03.2013	Defer Date:25.07.2013
	Decision : It was decided to defer the case for 11.7.2013 for comments of Department of Pharmaceuticals.				

128	Case No.:43/1/82-ALC4/2013		Party Name:RIDDHI PHARMA	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Approved
	HQ File :01/82/050/01401/AM13/		RLA File :34/24/040/00266/AM13/	Lic.No/Date:3410036326 06.03.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/76/2010/Ch. II dated 12.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
4-Amino 1,2,4 Triazole	1 kg	1	Hydrazine Hydrate	1,252 kg
		2.	Formic Acid Purity 85%	1.350 kg

RA may take appropriate action as per the decision of Norms Committee.

129	Case No.: 62/1/82-ALC4/2013	Party Name:MAHESHRAJ CHEMICALS PVT.LTD	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/01420/AM13/	RLA File :08/24/040/00424/AM13/	Lic.No/Date:0810119074 06.03.2013	Defer Date:25.07.2013
Decision : It was decided to remind the firm to furnish the requisite information immediately. The case was deferred for 11.7.2013.				

130	Case No.: 7/1/82-ALC4/2013	Party Name:DL INTRACHEM	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Approved										
	HQ File :01/82/050/01365/AM13/	RLA File :08/24/040/00462/AM13/	Lic.No/Date:0810119608 20.03.2013	Defer Date:										
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/14/2010/Ch. II dated 13.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td>2,3 Dichloro 1,4 Naphthaquinone</td><td>1 kg</td><td>1.</td><td>Sodium Naphthionate Powder</td><td>1.495 kg</td></tr> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	2,3 Dichloro 1,4 Naphthaquinone	1 kg	1.	Sodium Naphthionate Powder	1.495 kg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed										
2,3 Dichloro 1,4 Naphthaquinone	1 kg	1.	Sodium Naphthionate Powder	1.495 kg										
RA may take appropriate action as per the decision of Norms Committee.														

131	Case No.: 74/1/82-ALC4/2013	Party Name:ATUL INTERMEDIATES	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/01432/AM13/	RLA File :08/24/040/00423/AM13/	Lic.No/Date:0810119733 25.03.2013	Defer Date: 25.7.2013
Decision : It was decided to defer the case for 25.07.2013 for comments of Department of Chemicals and Petrochemicals.				

132	Case No.: 2/7/82-ALC4/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Approved										
	HQ File :01/82/050/00131/AM14/	RLA File :03/95/040/00003/AM14/	Lic.No/Date:0310730391 04.04.2013	Defer Date:										
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011/Ch. II dated 12.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td>Butylated</td><td>1 kg</td><td>1</td><td>Hydroquinone</td><td>1.247 kg</td></tr> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Butylated	1 kg	1	Hydroquinone	1.247 kg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed										
Butylated	1 kg	1	Hydroquinone	1.247 kg										

Hydroxy Anisole (BHA)	2.	Tertiary Butanol	0.839 kg
	3.	Phosphonic Acid	1.00 kg
	4.	Hexane	1.00 kg
RA may take appropriate action as per the decision of Norms Committee.			

133	Case No.: 1/3/82-ALC4/2013	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/00034/AM14/	RLA File :09/24/040/00013/AM14/	Lic.No/Date:0910055748 15.04.2013	Defer Date:25.07.2013
	Decision : It was decided to defer the case for 11.7.2013 for comments of Department of Pharmaceuticals.			

134	Case No.: 3/3/82-ALC4/2013	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/00036/AM14/	RLA File :07/24/040/00003/AM14/	Lic.No/Date:0710094921 18.04.2013	Defer Date:25.07.2013
	Decision : It was decided to defer the case for 25.07.2013 for comments of Department of Pharmaceuticals.			

135	Case No.: 1/5/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/00119/AM14/	RLA File :09/24/040/00020/AM14/	Lic.No/Date:0910055978 10.05.2013	Defer Date: 22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

136	Case No.: 2/5/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Deferred
	HQ File :01/82/050/00120/AM14/	RLA File :09/24/040/00023/AM14/	Lic.No/Date:0910055979 10.05.2013	Defer Date:25.07.2013
	Decision : It was decided to defer the case for 25.07.2013 for comments of Department of Pharmaceuticals.			

137	Case No.:3/5/82-ALC4/2013	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Approved	
	HQ File :01/82/050/00121/AM14/	RLA File :13/24/040/00006/AM14/	Lic.No/Date:1310042992 14.05.2013	Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 15022/6/2010-Ch. II dated 1.7.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
	2-Chloro-6-	1 kg	1.	3-Chloro-2-Methyl Aniline	1.116 kg

	Thiomethyl Toluene (2C6SMT)		(CMA)	
		2.	Sodium Methyl Mercaptide (21%)	2.845 kg
		3.	Sodium Nitrite	0.660 kg
RA may take appropriate action as per the decision of Norms Committee.				

138	Case No.:4/5/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/00122/AM14/	RLA File :09/24/040/00466/AM12/	Lic.No/Date:0910056004 16.05.2013	Defer Date:25.07.2013
	Decision : It was decided to defer the case for 25.07.2013 for comments of Department of Pharmaceuticals.			

139	Case No.:5/5/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Deferred
	HQ File :01/82/050/00123/AM14/	RLA File :09/24/040/00042/AM14/	Lic.No/Date:0910056036 17.05.2013	Defer Date:25.07.2013
	Decision : It was decided to defer the case for 25.07.2013 for comments of Department of Pharmaceuticals.			

140	Case No.:1/7/82-ALC4/2013	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status:Case Approved									
	HQ File :01/82/050/00130/AM14/	RLA File :34/24/040/00048/AM14/	Lic.No/Date:3410037111 13.06.2013	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/89/2010/Ch. II dated 24.6.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td>Isooctyl Chloride</td><td>1 kg</td><td>1.</td><td>2-Ethylhexanol/Isooctyl Alcohol</td><td>0.972 kg</td></tr> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Isooctyl Chloride	1 kg	1.	2-Ethylhexanol/Isooctyl Alcohol
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Isooctyl Chloride	1 kg	1.	2-Ethylhexanol/Isooctyl Alcohol	0.972 kg									

Outside Agenda No. 1	M/s. Camphor and Allied Products Limited
Meeting no. 7/AM 14 Dated 1.7.2013	01/82/050/01578/AM 11/DES III
RLA File No. 03/94/040/00624/AM 11	Advance Authorisation No. 0310597668 dated 19.10.2010

Decision: It was decided to amend the description of the export product as Astrolide (DPG) (Astrolide in Dipropylene Glycol, Main Astrolide content: 62.5% min). Rest of the minutes would remain same. RA may take appropriate action as per the decision of Norms Committee.

Outside Agenda No. 2	M/s. Mohini Organics Private Limited
Meeting no. 7/AM 14 Dated 1.7.2013	01/82/050/00479/AM 11/DES III
RLA File No. 03/95/040/00029/AM 11	Advance Authorisation No. 0310571002 dated 23.4.2010
Decision: This was noticed that the description of export product given in the Advance License as Pentaerythritol Tetra Stearate. Description of export product given by the NC as Fatty Acid Ester (Pentaerythritol Tetra Stearate. Description of the export product given in the Shipping Bill as Fatty Acid Ester. It was clarified that technically, description of export product given in Advance Authorization, NC approval letter and in the Shipping Bill are the same. RA may take appropriate action as per the decision of Norms Committee.	

Date:03.07.2013
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer